

[Mr. Speaker]

disturb the general labour situation, it is a matter which requires some consideration on our part.

Pandit G. B. Pant: I shall ascertain the facts.

Mr. Speaker: Has the Commerce Minister to say anything?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I have nothing much to add to what my hon. colleague has said. This matter has been going on for a period of months and the rationalisation in the Kanpur mills is not so much introduction of labour-saving machinery as certain measures which are sought to be introduced on the same pattern as is now being followed in the textile mills in Bombay and Ahmedabad. But, labour being a concurrent subject, the matter is entirely with the competence of the Uttar Pradesh Government and they have been handling this matter. So far as this particular incident is concerned, I think the person most competent to give information to the House is either the Labour Minister or the Home Minister. But, all that I can say is, at this moment, it is not the type of rationalisation that we have been talking about in this House, namely the introduction of labour-saving machinery.

Mr. Speaker: I think the Labour Minister may also be requested to ascertain and state some facts on the floor of the House. So, this is held over for further facts.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the current Session have been assented to by the President during the last week:

1. The Appropriation (No. 2) Bill, 1955.
2. The Finance Bill, 1955.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th April, 1955, agreed without any amendment to the Reserve Bank of India (Amendment) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 26th April, 1955."

PAPERS LAID ON THE TABLE

BALANCE SHEETS AND AUDIT REPORTS ETC. OF DELHI ROAD TRANSPORT AUTHORITY, 1953-54

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): I beg to lay on the Table a copy of each of the following papers, under sub-section (3) of section 38 of the Delhi Road Transport Authority Act, 1950:

- (i) Balance Sheets of the Delhi Road Transport Authority for the year 1953-54;
- (ii) Profit and Loss Accounts together with Operating Accounts of the Delhi Road Transport Authority for the year 1953-54;
- (iii) Financial Review by the General Manager on the Accounts of the Delhi Road Transport Authority for the year 1953-54; and
- (iv) Audit Reports on the Annual Accounts of the Delhi Road Transport Authority for the year 1953-54 together with replies of the General Manager to the objections and the Authority's observations thereon. [Placed in Library. See No. S-156/55]